## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

In the matter of :

Shri Lokesh Anand

Vs.

On-Dot Courier and Cargo Ltd. & Ors.

CP-9 (ND)/2013

.. PETITIONER

RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 12.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner /Appellant

For the Respondent/Corporate Debtor

: Ms. Suman Dovare, Advocate Ms. Vasudha Sen, Advocate Ms. Sreenita, Advocate

Mr. Deepak Sharma, Advocate

## <u>ORDER</u>

Learned Counsel for the parties are present. In view of the non-sitting of the Hon'ble Principal Bench, the matter being part heard is adjourned to 14.11.2017 and to be placed before the Hon'ble Principal Bench.

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List on 14.11.2017.

(DEEPA KRISHAN) MEMBER (TECHNICAL) (R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit 12.10.2017